

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00365/2018 in & OA/310/00937/2018

Dated Thursday the 19th day of July Two Thousand Eighteen

PRESENT

**HON'BLE SMT. B. BHAMATHI, Member (A)
&
HON'BLE SHRI. P. MADHAVAN, Member (J)**

1.M.Seenivasan,
2.J.Amalor Pavam,
3.A.Anthony Rubort,
4.K.Thamaraimuthu,
5.A.Ansar Basha,
6.P.Manikandan,
7.M.Soundararajan,
8.M.Sekaran,
9.M.Dhasthageer,
10.A.Muthukumar,
11.K.Mahesh,
12P.Mohan,
13.S.Chandrasekaran-I,
14.K.Boopathy,
15.A.Chandran,
16.J.Shanmugasundaram,
17.R.Soundarajan,
18.K.Krishnaveni,
19.M.Madavan,
20.N.Palaniammal,
21.P.Balakrishnan,
22.N.Srinivasan,
23.S.K.Manivannan,
24.K.Muthusamy,
25.T.P.Raju.

....Applicants/Applicants

By Advocate M/s. P. Rajendran

Vs

1.The Union of India rep by the,
Chief Postmaster General,

Tamil Nadu Circle,
Chennai 600002.

2. The Superintendent of Post Offices,
RMS, Coimbatore Division, Coimbatore.
....Respondents/Respondents

By Advocate Mr. K. Rajendran

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

Heard. MA filed by the applicants for joining together and filing a single OA is allowed.

2. The applicants have filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the respondents to refrain from applying the New Pension Scheme to the applicants but to apply the Old Pension Scheme and count the service rendered in the post of GDS for the purpose of computing the qualifying service for pension as directed by the Principal Bench of this Hon'ble Tribunal in OA no. 745/2015 etc dated 17.11.2016 and render justice. "

3. It is submitted that the applicants were initially appointed as EDAs (later redesignated as GDS) before 01.01.2004 and thereafter absorbed on regular basis after 01.01.2004. They made representations on 28.11.2017, 04.12.2017, 12.12.2017, 16.12.2017 and 18.12.2017 requesting for counting of their services rendered as GDS for calculation of pensionary benefits and considering them under the Old Pension Scheme instead of New Pension Scheme. They have relied on the order of the Principal Bench of this Tribunal dt. 17.11.2016 in OAs 749/2015 and batch and the order of the Hon'ble Madras High Court dt. 19.03.2014 in Union of India and anr Vs. K. Punniyakoti and ors. The said representations are still pending for consideration. Learned

counsel for applicants submits that the applicants would be satisfied if the 1st respondent is directed to consider their representations within a time limit to be stipulated by this Tribunal.

4. Mr. K. Rajendran takes notice for the respondents.
5. To meet the ends of justice and without going into the merits if the case, we deem it appropriate to direct the 1st respondent to consider the representations of the applicants dt. 28.11.2017, 04.12.2017, 12.12.2017, 16.12.2017 and 18.12.2017 at Annexure A4 in accordance with law and pass a reasoned and speaking order within a period of 16 weeks from the date of receipt of certified copy of this order.
6. OA is disposed of with the above direction at the admission stage.

(P. Madhavan)
Member(J)

19.07.2018

(B.Bhamathi)
Member(A)

SKSI